

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI

ORIGINAL APPLICATION NO. : 996/95

Date of Decision : 13.6.2001

K.K.Sant Applicant

Shri D.D.Ahire Advocate for the
Applicant.

VERSUS

Union of India & Ors. Respondents

Shri S.C.Dhawan Advocate for the
Respondents

CORAM :

The Hon'ble Shri S.L.Jain, Member (J)

The Hon'ble Shri Govindan S. Tampi, Member (A)

- (i) To be referred to the reporter or not ? No
- (ii) Whether it needs to be circulated to other Benches of the Tribunal ? No
- (iii) Library No.

S.L.Jain
(S.L.JAIN)
MEMBER (J)

mrj.

CENTRAL ADMINISTRATIVE TRIBUNAL

MUMBAI BENCH, MUMBAI

OA.NO.996/95

Wednesday this the 13th day of June,2001.

CORAM : Hon'ble Shri S.L.Jain, Member (J)

Hon'ble Shri Govindan S.Tampi, Member (A)

Krishna Kumar Sant,
Carriage Foreman
in Bombay V.T. (C&W)
Department, Bombay.

...Applicant

By Advocate Shri D.D.Ahire

vs.

1. Union of India
through General Manager,
Central Railway,
HQs. Office, Bombay V.T.
2. Divisional Railway Manager,
(Personnel), Central Railway,
Bombay V.T.
3. Sr.Divisional Personnel Officer,
Central Railway,
Bombay V.T.
4. Sr.Divisional Mechanical
Engineer, Central Railway,
Bombay V.T.

...Respondents

By Advocate Shri S.C.Dhawan

O R D E R (ORAL)

{Per : Shri S.L.Jain, Member (J)}

The applicant was posted on adhoc basis as CF by
Divisional Office, Personnel Branch, Bombay V.T. vide letter
bearing No.BB/P/553/GMC/CLIII dated 31.3.1993 and the applicant

A.S.M. - ..2/-

joined his duties as such from 15.4.1993 under CWS Pune and continued as such. The applicant represented the matter with Divisional Railway Manager (Personnel) Bombay V.T. on 31.7.1995 but not replied for.

2. The applicant has filed M.P.No.81/2000 and in para 2 of the said M.P. it is stated that the Central Railway Administration had issued office order dated 24.4.1998 for posting the applicant in the post of Section Engineer Grade Rs.6,500-10,500 against upgraded post as a result of restructuring of the Cadre by modified selection procedure with effect from 1.3.1993. Keeping in view the prayer of the applicant in para 8 of this OA., the relief sought by the applicant has been provided by the respondents.

3. The learned counsel for the applicant has filed M.P.No.81/2000 for amendment, by which he seeks further promotion, that is a fresh cause of action. The applicant has not represented in this respect to the respondents. The applicant is free to represent the respondents in this respect. The respondents shall consider the representation of the applicant for further promotions from earlier dates as he claims in accordance with law and pass the speaking order.

4. In the result, OA. stands disposed of as the relief sought by the applicant has been provided by the respondents. No order as to costs.

(GOVINDAN S. TAMPI)

MEMBER (A)

mrj.

(S.L.JAIN)

MEMBER (J)